

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 270/GT/2014

Subject: Approval of tariff of Simhadri Super Thermal Power Station Stage-I (2 x 500 MW) for the period from 1.4.2014 to 31.3.2019.

Petition No. 294/GT/2014

Subject: Approval of tariff of Simhadri Super Thermal Power Station Stage-II (2 x 500 MW) for the period from 1.4.2014 to 31.3.2019.

Petitioner : NTPC limited
Respondents : APEPDCL & Others

Petition No. 290/GT/2014

Subject: Approval of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2014 to 31.3.2019.

Petitioner : NTPC limited
Respondents : UPPCL & 12 Others
Date of hearing : **7.4.2015**
Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Parties present : Shri M.G. Ramachandran, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri Vivek Kumar, NTPC
Shri A.K. Bishoi, NTPC
Shri Shyam Kumar, NTPC
Shri Shankar Saran, NTPC
Shri T. Vinodh Kumar, NTPC
Shri Ajay Mehta, NTPC
Shri R.B. Sharma, Advocate, BRPL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

These petitions were taken up today for hearing.

2. At the outset, the learned counsel for the petitioner submitted that an application has been filed by NTPC in the Writ Petition pending before the Hon'ble

High Court of Delhi, challenging the provisions of 2014 Tariff Regulations relating to GCV of coal and the same would be taken up for hearing shortly. Learned counsel accordingly, prayed that these petitions be listed for hearing after 10 days.

3. The learned counsel for the respondents TANGEDCO and BRPL did not object to a short adjournment as prayed by the learned counsel for the petitioner.

4. After hearing the learned counsel for the petitioner, the Commission adjourned the hearing of these petitions. The Commission further directed the petitioner to file additional information sought vide ROP dated 27.2.2015. The Commission further directed the respondents to file their replies to the petition, including the additional submissions of the petitioner.

5. These petitions shall be listed for hearing in May, 2015 and the date of hearing will be intimated in due course.

By Order of the Commission

-S/d-
(T. Rout)
Chief (Legal)